

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI  
Company Appeal (AT) (Insolvency) No. 124 of 2021**

**In the matter of:**

**N.P. Dhamania** **....Appellant**

**Vs.**

**ANS Apartment Pvt. Ltd.** **....Respondent**

**Present:**

**Appellant:** **Mr. Partha Sil, Mr. Tavish Bhushan Prasad,  
Advocates.**

**Respondent:** **Mr. Shravan Chandrashekhar, Mr. GP Madaan,  
Advocates.**

**Company Appeal (AT) (Insolvency) No. 125 of 2021**

**In the matter of:**

**Mayank Dhamania** **....Appellant**

**Vs.**

**ANS Apartment Pvt. Ltd.** **....Respondent**

**Present:**

**Appellant:** **Mr. Partha Sil, Mr. Tavish Bhushan Prasad,  
Advocates.**

**Respondent:** **Mr. GP Madaan, Advocate.**

**ORDER**

**(Through Virtual Mode)**

**23.02.2021:** One of the issues raised in these appeals preferred by the Appellants claiming to be the allottees against rejection of their applications being IA Nos.4564 & 4885 of 2020 pertaining to rejection of their claims by the Resolution Professional which came to be dismissed at the hands of the Adjudicating Authority (National Company Law Tribunal), New Delhi, Principal Bench, in terms of the impugned order dated 17<sup>th</sup> November, 2020 by

Contd/-.....

observing that there is no jural relationship between the parties and the Appellants were not homebuyers/ allottees, is that the payment made to the agent of the Respondent- Corporate Debtor was within its knowledge and rejection of claim cannot be sustained.

Issue notice upon Respondent. Appellant to provide mobile Nos./ e-mail address of the Respondent. Notice be issued through e-mail or any other available mode. Requisites along with process fee be filed within two days.

List the appeal 'for admission (after notice)' on 18<sup>th</sup> March, 2021.

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]  
Member (Technical)**

***AR/g***